

**Government of Jammu and Kashmir
Mining Department
Civil Secretariat, J&K**

Notification

Jammu, the 5th of December, 2025

S.O. 311 - In exercise of the powers conferred by section 15 read with section 23C of the Mines & Minerals (Development and Regulation) Act, 1957 (Central Act No. 67 of 1957), the Government of Jammu and Kashmir hereby makes the following amendments in the Jammu and Kashmir Minor Mineral Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining, Rules 2016; namely:-

1. Rule 71, for sub-rule (1), the following sub rule shall be substituted; namely:-

“(1) No person including Mineral Concessionary which includes Mining Lessee/Licensee / Permit holders, Crusher Unit holders and brick kiln unit holder shall transport or cause to be transported any mineral like RBM / Nallah Muck, Stone, Boulders, Nallah Sand, Clay, Crushed Bajri, Bricks etc. from Lease/ License/Permit area and processed mineral from Crusher Units / Brick kiln from one place to another without mandatory **GPS-enabled vehicle / carrier registered with the Department (with unique RFID number)** and without a valid e- Challan in Form-"A" bearing a QR code/ watermark, generated through the Departmental designated e-Challan web portal, as mandated under these rules:

Provided further that all vehicles and machinery engaged in the extraction and transportation of minerals shall be duly registered with the Department (with unique RFID number) and equipped with operational GPS tracking systems to ensure monitoring and compliance. Further, GST Invoice format shall be issued by the Lessee/ Licensee/Permit holder/ Crusher Unit holders to the consignee/ purchaser/buyer for the transportation of raw/ processed minor minerals.

2. The existing Form "A" shall be substituted by Form "A" forming Annexure to this notification.

By order of the Government of Jammu and Kashmir.

Sd/-

(Anil Kumar Singh) IAS,

Financial Commissioner (Additional Chief Secretary).

Dated: 05.12.2025

No: GM-MNG/203/2025-04

Copy to the:

1. All Financial Commissioners (Additional Chief Secretaries).
2. Director General of Police, J&K.
3. All Principal Secretaries to the Government.
4. Principal Secretary to the Hon'ble Lieutenant Governor.
5. All Commissioner/ Secretaries to the Government.
6. Chief Electoral Officer, J&K.
7. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
8. Chairperson Special Tribunal, J&K.
9. Director, J&K Institute of Management Public Administration and Rural Development.
10. Resident Commissioner, J&K Government, New Delhi.
11. Divisional Commissioner, Kashmir/ Jammu.
12. All Deputy Commissioners.
13. Director Information, J&K. He is requested to kindly give wide publicity to this notification through electronic/print media.
14. All Heads of Departments/ Managing Directors.
15. Director, Geology and Mining, J&K.
16. Director, Achieves, Archeology and Museums, J&K.
17. Managing Director, J&K Mineral Limited Corporation.
18. General Manager, Government Press, Jammu/ Srinagar.
19. Regional Officer, National Highway Authority of India.
20. Private Secretary to Financial Commissioner (ACS), Mining Department.
21. In-charge Website, Mining Department.


(Mohammad Ashraf Wani) JKAS
Under Secretary to the Government